

**FIR No.188/2020
PS:Rajinder Nagar
U/s:498A/406/34 IPC
State Vs. Angad Singh**

09.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ SI Parveen is present.
Complainant with Sh. R. Kartikeya, Advocate.
Sh. Pradeep Khatri, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

It is jointly submitted on behalf of complainant and applicant/ accused that the matter is still pending before Mediation Centre, THC, Delhi for 11.09.2020.

In view of the above, bail application is adjourned to **28.09.2020** for awaiting final outcome of mediation proceedings and for further consideration.

IO is bound down for next date.

Interim order, if any, to continue till next date of hearing.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA
PRAKASH
(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

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Date: 2020.09.09
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Bail Application No.902/2020
FIR No.210/2020
PS: Sarai Rohilla
U/s:186/353/307/34 IPC & 27/54 Arms Act
State Vs. Mohd. Ashqin

09.09.2020

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ SI Pushpender.
Sh. Suraj Prakash, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing part arguments, counsel of applicant/ accused seeks permission to withdraw the present bail application with liberty to file fresh bail application before appropriate forum at appropriate stage.

In view of the facts and circumstances of the case and the submissions made by Id. Counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA
PRAKASH
(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

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Date: 2020.09.09
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**Bail Application No.1109/2020
e-FIR No.0188/2020
PS:Prasad Nagar
U/s:379/411/34 IPC
State Vs. Hakim Goswami**

09.09.2020

This is an application u/s 439 Cr.PC for grant of interim bail for a period of 45 days moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ HC Ram Raj.
Sh. P.K. Garg, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Report of Jail Authority also filed, wherein it is mentioned that the conduct of applicant/ accused is 'Satisfactory'.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since **19.08.2020** i.e. for about 20 days and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also on the Minutes dated 18.05.2020 of High Powered Committee. It is further argued that applicant/ accused has been falsely implicated in this case and he is quite innocent and has nothing to do with the alleged crime. It is further argued that nothing has been recovered either from the possession of the applicant/ accused or at his instance. It is further argued that investigation of this case has been completed and no purpose would be served by keeping the applicant behind the Jail. It is further argued that applicant is sole bread earner of his family consisting three minor school going children. Hence, it is urged that the present applicant deserves to be granted interim bail in this case.

The applicant/accused is shown to be charged with offences punishable u/s 379/411/34 IPC. As already noted above that as per report dated 09.09.2020 of Jail Authority, the present applicant was lodged in Tihar Jail in this case on **19.08.2020** and his conduct is stated to be "Satisfactory during his stay in the jail.

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Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 18.05.2020 of High Powered Committee, the applicant/accused is granted interim bail **for a period of 45 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the IO/SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept **"Switched on"** all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.

With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for being delivered to the applicant/accused and for necessary compliance.

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Date: 2020.09.09
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(Vidya Prakash)

Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

Bail Application No.1121/2020
FIR No.502/2020
PS:Sarai Rohilla
U/s:379/34 IPC
State Vs. Santosh

09.09.2020

This is an application u/s 439 Cr.PC for grant of interim bail for a period of 45 days moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ HC Samander.
Sh. Mahesh Kumar, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Report of Jail Authority also filed wherein it is mentioned that the conduct of applicant/ accused is 'Good'.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since **07.08.2020** i.e. for more than one month and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also on the Minutes dated 18.05.2020 of High Powered Committee. It is further argued that applicant/ accused has been falsely implicated in this case and he is quite innocent and has nothing to do with the alleged crime. It is further argued that nothing has been recovered either from the possession of the applicant/ accused or at his instance. It is further argued that investigation of this case has been completed and no purpose would be served by keeping the applicant behind the Jail. It is further argued that applicant is sole bread earner of his family. Hence, it is urged that the present applicant deserves to be granted interim bail in this case.

The applicant/accused is shown to be charged with offence u/s 379/34 IPC. As already noted above that as per report dated 09.09.2020 of Jail Authority, the present applicant was lodged in Tihar Jail in this case on **07.08.2020** and his conduct is stated to be "Good" during his stay in the jail.

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Bail Application No.1121/2020
FIR No.502/2020
PS:Sarai Rohilla

-2-

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.', as well as in view of the criteria laid down in the Minutes of the Meeting dated 18.05.2020 of High Powered Committee, the applicant/accused is granted interim bail **for a period of 45 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the IO/SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept **"Switched on"** all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.

With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for being delivered to the applicant/accused and for necessary compliance.

VIDYA
PRAKASH
(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

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Date: 2020.09.09
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**Bail Application No.1136/2020
FIR No.213/2020
PS:Prasad Nagar
U/s:394/34 IPC
State Vs. Gaurav @ Mota**

09.09.2020

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ ASI Ishwar Singh.
Sh. Lovenish Mendiratta, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After referring to the allegations appearing in the FIR, it is argued by Id. Counsel of applicant/ accused that he is totally innocent and has been falsely implicated in this case and he is in custody since **30.07.2020**. It is further argued that applicant has nothing to do with the alleged crime and the FIR in question is based upon false and concocted story cooked up by the complainant in this case. For the said purpose, it is argued that the offenders would have also robbed the complainant of his mobile phone while committing robbery of cash amount as is alleged in the FIR. It is further argued that there is delay of 12 hours in the registration of FIR, which is not explained. It is further argued that the FIR in question is an offshoot of a dispute between the parties who were very well known to each other. It is further argued that the nature of injury allegedly sustained by the complainant is opined to be simple on his MLC. It is further argued that the applicant is no more required for the purpose of custodial interrogation and since trial is likely to take considerable time due to lock-down on account of COVID-19, no useful purpose shall be served by keeping him behind the Jail. It is , therefore, urged that the applicant/ accused may be released on bail.

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FIR No.213/2020
PS:Prasad Nagar

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Per contra, Id. Addl. PP opposed the bail application on behalf of State on the ground that the allegations against the applicant/ accused are grave and serious in nature. It is argued that the applicant/ accused along with co-accused (yet to be arrested) committed robbery of cash amount of Rs.500/- against complainant by hitting sharp object on his head and fled away from there. It is further argued that the present applicant is also found previously involved in one more criminal case of theft registered against him in the year 2017 at PS Prasad Nagar. It is therefore, urged that the bail application may be dismissed.

In brief, it is alleged that on 29.07.2020 at about 9.15 pm, when complainant/ victim was returning back to his house after attending his duty, two boys including present applicant demanded money from complainant for purchase of liquor and when complainant refused to give money to them, both of them committed robbery of cash amount of Rs.500/- against complainant by hitting sharp object on his head. The present applicant is named in the FIR itself. The delay, if any, in the registration of FIR, is not such a factor which would entitle the present applicant to be granted bail and same is a matter of trial. Co- accused is still at large.

After considering the overall facts and circumstances of this case, the role allegedly played by applicant/ accused, gravity of offences involved in this case and in the light of discussion made herein above, Court is of the view that no case is made out at this stage for grant of bail to the present applicant/ accused. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA
PRAKASH
(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

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Bail Application No.1116/2020
FIR No.502/2020
PS:Sarai Rohilla
U/s:379/34 IPC
State Vs. Sandeep

09.09.2020

This is an application u/s 439 Cr.PC for grant of interim bail for a period of 45 days moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ HC Samander.
Sh. Mahesh Kumar, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Report of Jail Authority also filed wherein it is mentioned that the conduct of applicant/ accused is 'Satisfactory'.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since **07.08.2020** i.e. for more than one month and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also on the Minutes dated 18.05.2020 of High Powered Committee. It is further argued that applicant/ accused has been falsely implicated in this case and he is quite innocent and has nothing to do with the alleged crime. It is further argued that nothing has been recovered either from the possession of the applicant/ accused or at his instance. It is further argued that investigation of this case has been completed and no purpose would be served by keeping the applicant behind the Jail. It is further argued that applicant is sole bread earner of his family. Hence, it is urged that the present applicant deserves to be granted interim bail in this case.

The applicant/accused is shown to be charged with offence u/s 379/34 IPC. As already noted above that as per report dated 09.09.2020 of Jail Authority, the present applicant was lodged in Tihar Jail in this case on **07.08.2020** and his conduct is stated to be "Satisfactory" during his stay in the jail.

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Bail Application No.1116/2020
FIR No.502/2020
PS:Sarai Rohilla

-2-

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 18.05.2020 of High Powered Committee, the applicant/accused is granted interim bail **for a period of 45 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the IO/SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept **"Switched on"** all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.

With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for being delivered to the applicant/accused and for necessary compliance.

**VIDYA
PRAKASH**

Digitally signed by
VIDYA PRAKASH
Date: 2020.09.09
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(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

**FIR No.188/2020
PS:Rajinder Nagar
U/s:498A/406/34 IPC
State Vs. Kirpal Singh**

09.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ SI Parveen is present.
Complainant with Sh. R. Kartikeya, Advocate.
Sh. Pradeep Khatri, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

It is jointly submitted on behalf of complainant and applicant/ accused that the matter is still pending before Mediation Centre, THC, Delhi for 11.09.2020.

In view of the above, bail application is adjourned to **28.09.2020** for awaiting final outcome of mediation proceedings and for further consideration.

IO is bound down for next date.

Interim order, if any, to continue till next date of hearing.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA
PRAKASH
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PRAKASH
Date: 2020.09.09
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(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

**FIR No.188/2020
PS:Rajinder Nagar
U/s:498A/406/34 IPC
State Vs. Manjyot Singh**

09.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ SI Parveen is present.
Complainant with Sh. R. Kartikeya, Advocate.
Sh. Pradeep Khatri, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

It is jointly submitted on behalf of complainant and applicant/ accused that the matter is still pending before Mediation Centre, THC, Delhi for 11.09.2020.

In view of the above, bail application is adjourned to **28.09.2020** for awaiting final outcome of mediation proceedings and for further consideration.

IO is bound down for next date.

Interim order, if any, to continue till next date of hearing.

Copy of this order be given dasti to both the sides electronically, as per rules.

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2020.09.09
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(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020

FIR No.188/2020
PS:Rajinder Nagar
U/s:498A/406/34 IPC
State Vs. Sukhsharan Kaur

09.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Sh. Balbir Singh, Id. Addl. PP for the State.
IO/ SI Parveen is present.
Complainant with Sh. R. Kartikeya, Advocate.
Sh. Pradeep Khatri, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

It is jointly submitted on behalf of complainant and applicant/ accused that the matter is still pending before Mediation Centre, THC, Delhi for 11.09.2020.

In view of the above, bail application is adjourned to **28.09.2020** for awaiting final outcome of mediation proceedings and for further consideration.

IO is bound down for next date.

Interim order, if any, to continue till next date of hearing.

Copy of this order be given dasti to both the sides electronically, as per rules.

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PRAKASH
Date: 2020.09.09
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VIDYA
PRAKASH
(Vidya Prakash)
Addl. Sessions Judge (Electricity)
Central District/ THC/Delhi
09.09.2020